

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 4030 of 2020

Naresh Tudu **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. Shree Nivas Roy, Advocate
For the State : Mr. Sardhu Mahto, A.P.P.

02/29.07.2020 Defects as pointed out by the office are ignored.

Heard Mr. Shree Nivas Roy, learned counsel for the petitioner and Mr. Sardhu Mahto, learned A.P.P. for the State.

The petitioner is an accused in connection with Khukhra P.S. Case No. 22 of 2019.

It has been alleged that the petitioner had assaulted the mother of the informant on the allegation of practicing witchcraft.

The injury report reveals that left forearm of the informant was fractured which was opined to be grievous in nature. However, the assault was not on any vital part of the body and the petitioner appears to be in custody since 31.12.2019.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Judicial Magistrate, 1st Class, Giridih in connection with Khukhra P.S. Case No. 22 of 2019.

(Rongon Mukhopadhyay, J.)